

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 881 OF 2018

IN THE MATTER OF:

ADITY DAWESHWAR ...PETITIONERS

VERSUS

STATE OF MADHYA PRADESHRESPONDENTS

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NEW DELHI
DATE: 31/01/2020

THROUGH

RESPONDENT

RSB

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STATE OF M.P
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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 881 OF 2018

S.No. 40/2020
Date 25 JAN 2020
...Petitioner

In the matter of:

Adity Daweshwar

Versus

State of Madhya Pradesh

...Respondent

AFFIDAVIT IN COMPLIANCE OF ORDER DATED 05.12.2019, FILED ON BEHALF OF COLLECTOR, RATLAM, STATE OF MADHYA PRADESH

I, **Mrs. Ruchika Chouhan**, wife of Mr. Shailendra Singh Chouhan, aged about 35 years, currently posted as Collector, Ratlam, having its office at Collector Office Ratlam, do here by solemnly affirm and state as under:-

1. That I am fully acquainted with the facts of the case as gathered from the official records and competent in the official capacity to swear this present affidavit.
2. I state that present affidavit is filed in compliance of Order dated 05.12.2019 passed by this Hon'ble Tribunal. The copy of order dated 05.12.2019 passed by this Hon'ble Tribunal is annexed as **Annexure "R-1"**
3. I state that detailed affidavit is being filed by O.I.C., who is an executive engineer and is currently posted in P.W.D., Ratlam.
4. I state that I have gone through the affidavit filed by the P.W.D. and I adopt the same, as per the information received by from the official records.

5. That it is prayed that this Hon'ble Court may be pleased to take the aforesaid Affidavit into the consideration and pass

[Signature]
25/1/20
NATIONAL GREEN TRIBUNAL
NOTARY
MP/REG/2015/6/21/B/2
23-05-2015
65, Coshala Road, Ratlam (M.P.)

such orders as it may deem fit in the facts and circumstances of the case and in the interests of justice.

[Signature]
DEPONENT

VERIFICATION:

The contents of paras 1 to 5 of my above affidavit are true and correct to my knowledge and belief based on the records. No part of it is false, and nothing material has been concealed therefrom.

Verified at RATLAM on this the 25 day of JAN, 2020.

[Signature]
DEPONENT

25 JAN 2020

WORN BEFORE ME BY
[Signature]
WHO HAS BEEN IDENTIFIED BY
WHO IS WELL KNOWN TO ME
WHOSE SIGNATURE IS HERE TO APPENDED



[Handwritten notes]
ADMITTED BY ME
No. 44
ced on 25/1/20

[Signature]
25/1/2020
SHANTELAL MALVIYA
NOTARY
M.P.735/1/6/21/B/2
23-06-2015
65, Goshala Road, Ratlam (M.P.)

Item No. 03

Court No. 1

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Annexure R-1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 881/2018

Adity Daweshwar

Applicant(s)

Versus

State of Madhya Pradesh

Respondent(s)

Date of hearing: 05.12.2019

CORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

1. On 28.05.2019, following order was passed:

"In response to the order of this Tribunal dated 19.12.2018, a report has been received from the Principal Chief Conservator of Forests, Madhya Pradesh, stating that cutting of trees was after due permission. However, it is not clear whether green belt has been developed on the sides of the road, in accordance with the prescribed norms.

Let such report be furnished by e-mail within one month by the Collector, Ratlam and the PWD Department which may be coordinated by the Collector, by e-mail at judicial-nqt@gov.in.

A copy of this order be sent to the Collector Ratlam by e-mail for compliance.

List for further consideration on 22.08.2019."

2. No response was received from the Collector, Ratlam and PWD Department of the State of Madhya Pradesh. The matter was deferred to 14.10.2019 and thereafter to today.

3. In view of the above, only option available is to take coercive measures for securing compliance from the Collector, Ratlam under Section 25 of the National Green Tribunal Act, 2010 read with Section 51 of CPC. The measures may include securing presence by issuing warrant of arrest or attaching the salary. Before doing so, we give last opportunity for compliance before the next date.

A copy of this order be sent to Collector, Ratlam directly as well as through Resident Commissioner of State of Madhya Pradesh stationed at New Delhi by e-mail for compliance.

List again on 12.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 05, 2019
Original Application No. 881/2018
A

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 881 OF 2018

In the matter of:

Adity Daweshwar

.... Petitioner

VERSUS

State of Madhya Pradesh.

... Respondent

KNOW ALL to whom these presents shall come that I, Deepesh Gupta, son of Mr. Sh. Gokuldas, authorised representative of Respondent-MPPWD, having office at PWD Div. Ratlam, Barambagh Ratlam, do hereby appoint Ms. Rukhmini S. Bobde, to be my advocates in the above entitled matter and authorise them to:

To act, appear and plead in the above noted case in the Court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me / us. To sign, file and verify and present pleadings, appeals, cross-objections or petition for execution, review, revision, compromise or other petition affidavit or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit or deny the documents of opposite party. To withdraw or compromise the said case or admit to arbitration any difference or dispute that may arise touching or in any manner relating to the said case. To take execution proceedings, to deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress of and in the prosecution of the said case. To appoint and instruct any other legal practitioner or person authorizing him to exercise the power and authority hereby conferred upon the advocate whatever he may think fit to do so and sign the power of attorney. And I / we the undersigned do agree to ratify and confirm all acts done by the advocates or their substitute in the matter as my / our own acts, as done by me / us to all intents and purposes. And I / We undertake that I / We or my / our duly authorised agent would appear in court on all hearings and will inform the advocate for appearance when the case is called. And I / We undersigned do hereby agree not to hold the advocate or his substitute responsible for the results of the said case. The adjournment cost whatever ordered by the Court shall be of the advocate, which he shall receive and retain for himself. And I / We the undersigned hereby agree that in the event of the whole or part of the fee agreed by me / us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of one year only. I / We will not be entitled for the refund of the same in any case whatsoever. IN WITNESS WHEREOF I / We do hereunto set my / our hand to these presents the contents of which have been understood by me / us on this the 30 day of January of 2020.

Accepted subject to the terms of fees.

RSB
D-2207 A/2005

ADVOCATES

Deepesh
30/12/2019
Executive Engineer
CLIENT W.D. Divn. Ratlam